

Labour Courts

2684. SHRI RAMESH CHAND
TOMAR:
SHRI BALRAJ PASSI:
SHRI PRABHU DAYAL KATH-
ERIA:

Will the Minister of LABOUR be pleased to state:

(a) the number of cases pending in Labour Courts in Delhi at present and the number out of them pending for more than five years;

(b) whether the decision for setting up of some more Labour Courts in Delhi taken during the last two years has not yet been implemented, if so, the reasons therefor; and

(c) the remedial steps proposed to be taken for the speedy finalisation of the cases by Labour and Industrial Courts in Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) According to information received from the Delhi Administration, 42,216 cases were pending as on 30.6.1991, out of which 3911 cases were pending for over 5 years.

(b) Two Labour Courts along with supporting staff were sanctioned during 1990-91. These Courts will start functioning as soon as judicial officers are made available by the Delhi High Court.

(c) The Delhi Administration has informed that

(i) a review is made to remove bottlenecks in early disposal of the cases before the Industrial Tribunals and Labour Courts;

(ii) steps are being taken in consulta-

tion with the Delhi High Court to fill up vacant posts in the Labour Courts; and

(iii) The Conciliation Officers have been asked to make vigorous efforts to resolve industrial disputes so that the number of disputes referred to the Industrial Tribunals and Labour Courts for adjudication is brought down to the minimum.

[*Translation*]

Assignment of forests Land to Tribals in Bihar

2685. SHRI LALIT ORAON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the forests area in Chhotanagpur and Santhal Pargana in Bihar;

(b) the forests area on which the tribals are earning their livelihood by practising cultivation for the last ten years;

(c) whether the Government propose to give possession of such forests land to tribals, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Precise information regarding forest area in Chhotanagpur and Santhal Pargana areas of Bihar State and the forest area under cultivation by Tribals for last ten years is being collected and will be laid on the Table of the House.

(c) and (d). Government of India have issued guidelines to the State Governments regarding regularisation of encroachments on forest lands in eligible cases where the State Governments had evolved an eligibility criteria and taken a decision to regularise

the encroachment, which could not be implemented because of the enactment of the Forest (Conservation) Act, 1980 on 24.10.1980. Encroachments which have taken place after 24.10.1980 are not to be regularised.

Angan-wadis Scheme

2686. SHRI LALIT ORAON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Anganwadis in the country, State-wise;

(b) the amount allocated under this

scheme for the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (MS. MAMATA BANERJEE): (a) A statement showing total number of Anganwadis in the country sanctioned in central sector as on 31.7.1991 is given in the statement-I.

(b) A statement showing State-wise amount allocated under the centrally sponsored ICDS Scheme during last 3 years is given in the Statement-II.